



(C)

The Gujarat Government Gazette

EXTRAORDINARY PUBLISHED BY AUTHORITY

Vol. LII]

MONDAY, FEBRUARY 7, 2011/MAGHA 18, 1932

Separate paging is given to this Part in order that it may be filed as a Separate Compilation

PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT FISHERIES (AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 3 OF 2011.

A BILL

further to amend the *Gujarat Fisheries Act, 2003*.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows :-

1. This Act may be called the Gujarat Fisheries (Amendment) Act, Short title. 2011.

Amendment
of section 2
of Guj. 8 of
2003.

2. In the Gujarat Fisheries Act, 2003 (hereinafter referred to as "the principal Act"), in section 2, for clause (n), the following clause shall be substituted, namely :- Guj. 8 of 2003.

"(n) "registered fishing vessel" means a fishing vessel registered under section 12, or under the Merchant ^{44 of 1958.} Shipping Act, 1958;".

3. In the principal Act, in section 10, in sub-section (3), for the first proviso, the following proviso shall be substituted, namely :- Amendment
of section 10
of Guj. 8 of
2003.

"Provided that no licence shall be granted in respect of a fishing vessel which is not registered under section 12 or under the Merchant Shipping Act, 1958 :". 44 of 1958.

STATEMENT OF OBJECTS AND REASONS

After the terrorist attack at Mumbai on 26.11.2008, a High Level Committee was constituted by the Government of India to suggest the effective measures to control terrorism. It was decided to register all fishing vessels with uniform pattern of vessel registration all over the country by a single institution or an agency.

Presently, fishing vessels are registered by all maritime States as per their Marine Fisheries Regulation (MFR) Act and being done through different agency. The Director General of Shipping, Government of India, has submitted a report incorporating methodology for uniform vessels registration in the country. All the fishing vessels are required to be registered under Merchant Shipping Act, 1958. Therefore, the boats which have already been registered under the Merchant Shipping Act, 1958 would not required to be registered under other Act. It was also decided to register and to issue fishing licence through a single agency to avoid duplication and to make data available to security agencies. The Government of India has empowered all Maritime States to register the fishing vessels under the Merchant Shipping Act, 1958.

As per section 12 of the Gujarat Fisheries Act, 2003, fishing vessels are required to be registered and as per section 10 of the said Act, the fishing licence can only be issued to the vessels which have been registered under section 12. Now, the vessels registered under the Merchant Shipping Act, 1958 also need to be treated as validly registered for issuing fishing licence. Therefore, necessary amendments are required to be made in section 2 and section 10 of the Gujarat Fisheries Act, 2003.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Gandhinagar.
Dated the 3rd February, 2011.

DILEEP SANGHANI.

Gandhinagar,
Dated the 7th February, 2011.

By order and in the name of the Governor of Gujarat,

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.